

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1829
ANSWERED ON:29.11.2001
SALE OF INTELLECTUAL PROPERTY RIGHTS BY IIP
NIKHILANANDA SAR;TARIT BARAN TOPDAR

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Indian Institute of Petroleum (IIP) sold the intellectual property rights at a costing of Rs.6.5 crores to only Rs.1.5 crore;
- (b) whether IIP also failed to realise Rs. 2.94 crore on account of royalty/licence fee due to against transfer of 16 technologies over the period 1994-2000;
- (c) if so, the reasons therefor; and
- (d) the steps being taken to realise the dues?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

- (a): The Indian Institute of Petroleum (IIP) sold the intellectual property rights on the processes for Adipic acid, Isophthalic acid, NMP and dehydrogenation of butanes for a total price of Rs.5 crore of which the buyer has already paid Rs.1.5 crore.
- (b): No, Sir. An amount of Rs.2.94 crore is to accrue to IIP from licensing of knowhow for 16 technologies to different parties. This amount would accrue over a period of time on attainment of milestones and production as prescribed in contractual agreements.
- (c) & (d): Do not arise in view of (a) & (b) above.